

**Central Administrative Tribunal
Madras Bench**

OA 310/01545/2019

Dated Tuesday the 26th day of November Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

A.Shanmugam,
Ret. Helper I,
No. 8/4, Veeragudi Vellalar Street,
Chengalpattu- 603001.

....Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India rep by,
The Chief Workshop Manager,
Loco Works,
Ayanavaram, Chennai 23.

2.The Workshop Personnel Officer,
Loco Works Perambur,
Loco Works Ayanavaram, Chennai 23.Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To call for service book of the applicant and the representation dated 18.07.2018 and thereby to direct the respondents to reckon with the commission vendor service from 07.10.1982 till 15.03.2004 as pension qualifying service along with the service rendered on regular basis with effect from 15.03.2004 till 15.03.2012 and thereby to sanction mandatory pension and other settlement dues as per Railway Service (Extra-ordinary) Pension Rules, 1993 and other service and pecuniary benefits with attendant benefits and to pass such other order/orders as this Hon'ble Tribunal may deem fit proper and thus render justice.”

2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant has given a representation Annexure A6 dt. 18.07.2018 which is still pending with the respondents for consideration. He submits that the applicant will be satisfied if his representation is disposed of by passing a speaking order on the basis of the relevant law and rules on the matter. He also seeks permission to submit a detailed representation quoting the relevant rules.

3. Mr. P. Srinivasan takes notice for the respondents.

4. **In view of the limited submission made and without going into the substantive merits of the case, the applicant is permitted to file a detailed representation to the respondents within a period of two weeks from the date of receipt of copy of this order and the competent authority is directed to**

consider the Annexure A6 representation dated 18.07.2018 and the fresh representation to be submitted by the applicant in accordance with law and pass a reasoned and speaking order within a period of six months thereafter.

5. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

26.11.2019

(P. Madhavan)
Member (J)